PCKL Comments / views on Directions by the Commission to the Power Exchanges registered under the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 draft order dated 4.10.2024.

- All matching transactions, including intraday, day-ahead contingency and term-ahead market transactions, shall be suspended due to a lack of transparency. Furthermore, the rates associated with term-ahead market transactions are excessively high, placing generators in a position of advantage, allowing them to charge rates exceeding their actual costs. Consequently, consumers ultimately bear the burden of these inflated costs.
- 2. The proposed bid conditions are acceptable; however, the following amendments are recommended:
 - ✓ The security or margin requirement shall be set at the equivalent of one day's transaction amount, rather than the current 20% of the contract amount applicable in term-ahead market transactions.
 - ✓ Parties shall be permitted to withdraw from the contract by paying a minimum of two days' charges.
 - ✓ The contract shall allow for the backing down of power, subject to a payment of 20% of the cleared price on a daily basis. Additionally, any backed-down power may be sold to third parties.